1	2	3.	4
79	Synthetic filament yarn and sewing thread	1814.82	1756.24
99	including synthetic monofilament and waste	272.73	265.16
116	Ceramic products	263.53	308.39
130	Refrigerations & Air conditions & parts thereof All items other than tractors and motor vehicles falling in Ch. 87 of the Schedule to Central Excise Tariff Act, 1985	741.54	738.70

SC/ST Officers in Syndicate Bank Lucknow Zone

904. DR. RANBIR SINGH:
SHRI RAM NATH KOVIND:

Will the Minister of FINANCE be pleased to state:

(a) how many officers are working in Syndicate Bank, Lucknow Zone;

(b) how many of them belong to SO ST;

(c) how many General Officers are posted in rural branches; and

(d) how many SC/ST Officers are posted in rural branches; and how many of them are posted in hardship branches?

THE MINISTER OF FINANCE (SHRI MANMOHAN): (a) and (b) Syndicate Bank has reported that of the 824 officers working in its Lucknow Zone, 144 of them belong to SC/ST communities.

(c) 165.

(d) The bank has further reported that 47 SC/ST officers are posted in rural branches and 6 of them in branches considered as hardship postings.

भारत पर्यटन विकास निगम के बिलों के भुगतान का वसूल न किया जाना

905. **श्री शिवप्रसाद चनपुरिया** : क्या नागर विमानन और पर्यटन मंत्री यह बताने की कृपा करेंगे किः

(क) 31 मार्च, 1995 की स्थिति के अनुसार कौन-कौन से राजनीतिक संगठनों की ओर भारत पर्यटन विकास निगम के होटलों के बिलों का भुगतान बकाया था;

(ख) बिलों की इस राशि की वसूली हेतु भारत पर्यटन विकास निगम ने क्या कार्यवाही की हैं;

(ग) कुल बकाया राशि कितनी हैं और उसमें से कितनी राशि कौन-कौन से मंत्रालय तथा संगठन के बट्टे खाते में डाल दी गई हैं; और

(घ) क्या शासन ने भारत पर्यटन विकास निगम के उत्तरदायी अधिकारियों के विरूद्व बकाया राशि वसूल न करने पर कोई कार्यवाही की हैं; यदि हां, तो ब्यौरा क्या हैं?

नागर विमानन और पर्यटन मंत्री (श्री गुलाम नबी आजाद) : (क) 31.3.95 की स्थिति के अनुसार जिन राजनीतिक संगठनों के पास भारत पर्यटन विकास निगम के होटलों के भुगमान बकाया हैं वे हैं—ऑल इंडिया कांग्रेस कमेटी, इंडियन यूथ कांग्रेस नेशनल स्टूडेंट यूनियन ऑफ इंडिया, वेस्ट बंगाल प्रदेश कांग्रेस कमेटी, लोक दल, शहर जिला कांग्रेस, कर्नाटक प्रदेश कांग्रेस कमेटी (यू) तथा समाजवादी पार्टी।

(ख) बकाया राशि की वसूली करना, एक सतत् प्रक्रिया हैं जिसमें अनुस्मारकों, निजी संपको, यूनिट ओर कारपोरेट, दोनों स्तरों पर आवधिक पुनरीक्षा, जहां कहीं आवश्यक हों, कानूनी कार्रवाई के माध्यम से अनुवर्ती कार्रवाई करना शामिल हैं।

(ग) 31 मार्च, 1995 की स्थिति के अनुसार भारत पर्यटन विकास निगम के होटलों की कुल बकाया राशि 28.58 करोड़ रूं, (अनन्तिम) थी। किसी भी मंत्रालय/संगठन की बकाया राशि को बट्टे खाते डालने का कोई प्रस्ताव नहीं हैं।

(घ) बकाया राशियों की वसूली करना एक सतत् प्रक्रिया हैं तथा भारत पर्यटन विकास निगम के

अधिकारियों के खिलाफ, इस संबंध में कार्रवाई किए जाने का कोई प्रस्ताव नहीं हैं।

शेयर घोटाले में अन्तर्ग्रस्त फर्म तथा व्यक्ति

906. **श्री शंकर दयाल सिंह** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि विगत तीन वर्षो में शेयर बाजारों में किन-किन व्यक्तियों तथा फर्मो ने घोटाला किया तथा उनके विरूद्व क्या कार्यवाही की गई?

वित्त मंत्री (डा. मनमोहन सिंह) : सूचना एकत्र की जा रही हैं तथा सभापटल पर रख दी जायेगी।

Setting up of Debt Unit for External Sector

907. DR. BAPU KALDATE:
SHRIMATI KAMLA SINHA:

Will the Minister of FINANCE be pleased to state:

(a) whether Debt Unit for External Sector has been set up;

(b) if so, the details thereof; the debt stocks as on 31st March, 1995; and

(c) the reasons for surge in debt stocks?

THE MINISTER OF FINANCE (SHRI MANMOHAN): (a) and (b) Action has been initiated to set up a Debt Unit for Externa Sector (DUES), with the aim of developing a Management Information System on external debt. As per the latest information available, India's outstanding debt stock was USD 90.45 billion at the end of September 1994.

(c) As compared to the debt stock at the end of March 1994 (USD 90.72 billion), the outstanding debt at the end of September, 1994 has declined by USD 270 million.

Grounding of Archana Airways plane having technical faults

908. SHRI ANANTRAY DEVSHANKER DAVE:
SHRI KANAKSINH MOHANSINH MANGROLA

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have seer the news-item titled "Private Airline; facing Financial Problems" in 19th July 1995 issue of Times of India, New Delhi and if so, action taken by the Government in the matter;

(b) whether D.G. Civil Aviation inspected the Archana Airways plane: before declaring them airworthy, and ii so, why the facts as conceded by the Chairman were not detected at that time:

(c) will the Government consider grounding of Archana Airways planes having technical faults in public interest; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir. The report refers to litigation between private airlines and the lessors of their aircraft, in which Government has no role to play.

(b) The aircraft had been inspected by DGCA while issuing the certificate 01 airworthiness. The nature of technical faults noticed in the aircraft were such which do not adversely affect its performance.

(c) and (d) Do not arise in view (b) above.